

**The High Court Of Madhya Pradesh****WP-15658-2012***(BHOPAL GAS PEEDITH MAHILA UDYOG SANGTHAN AND OTHERS Vs UNION OF INDIA AND OTHERS)***WP/17901/2014, CONC/00832/2015****58****Jabalpur, Dated : 04-03-2020**

Mr.Naman Nagrath, Senior Advocate, with Mr. Jubin Prasad, Advocate for the petitioner.

Ms. Rachna Dhingra, petitioner No.2 in person.

Mr. N.D. Jayaprakash, petitioner No.3 in person

Shri J K Jain, learned Assistant Solicitor General, for the respondent No.1.

Mr. H.S. Chhabra, Government Advocate, for the State.

Mr. Anoop Nair, Advocate for respondent No.6.

Mr. Vikram Singh, Advocate for respondent No.5.

Mr. Vijit Sahu, Advocate for the intervener.

Today again an application seeking exemption from personal appearance of the Secretary, Ministry of Health and Family Welfare, Government of India, New Delhi has been filed in the Court.

Though this is not appreciated, time and again the Secretary is trying to avoid personal appearance in the High Court for non-compliance of certain directions issued by this Court.

Before recording anything adverse, we grant one more opportunity for personal appearance of the Secretary, Ministry of Health and Family Welfare, Government of India, New Delhi.

Accordingly, hearing is deferred to **17.3.2020**.

The Secretary, Ministry of Health and Family Welfare, Government of India, New Delhi shall remain personally present on the said date.

Let order be communicated to the Secretary concerned, for strict compliance.

(AJAY KUMAR MITTAL)  
CHIEF JUSTICE

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WP-15658-2012  
(VIJAY KUMAR SHUKLA)  
JUDGE

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